

**GOVERNMENT OF INDIA
TOURISM AND CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3061
ANSWERED ON:11.05.2006
PROTECTION TO MONUMENTS
Kaushal Shri Raghuvir Singh

Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether there is any provision in the relevant Act to punish the persons who are found guilty of damaging the protected monuments;
- (b) if so, the details in this regard; and
- (c) if not, the steps being taken by the Government in the matter?

Answer

MINISTER FOR TOURISM AND CULTURE (SMT. AMBIKA SONI)

(a)to(c) Yes, Sir. Under Section 30 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, whoever destroys, removes, injures, alters, defaces, imperils or misuses a protected monument shall be punishable with imprisonment which may extend to three months, or with fine which may extend to five thousand rupees, or with both.